

**Central Administrative Tribunal
Principal Bench**

OA No.4444/2013

New Delhi, this the 3rd day of February, 2016

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Shrikant Bharti,
F/o- Shri Dharm Raj Bharti,
RZ-A-89, IIInd Floor,
Main Road, Masoodpur, Vasant Kunj,
New Delhi-110 070.

...applicant

(By Advocate : Md. S. Anwar)

Versus

1. The Union of India,
Defence Secretary,
South Block,
Ministry of Defence,
New Delhi-110 011.
2. The AOC,
Air Force Station, Halwara,
(AD) District Ludhiana,
PUNJAB.
3. The Chief Administrative Officer,
Air Force Station, Halwara (AD),
District Ludhiana,
PUNJAB.

...respondents.

(By Advocate : Shri D.S. Mahendru)

ORDER (ORAL)

Mr. A.K. Bhardwaj, Member (J) :-

Learned counsel for respondents pointed out that in view of the stand taken by the applicant in para 2 of the OA, the OA is not

amenable to the jurisdiction of this Tribunal. Confronted with the stand of the learned counsel for respondents, the learned counsel for applicant sought leave to withdraw the OA. The OA is dismissed as withdrawn with liberty to approach appropriate Bench of this Tribunal. No costs.

(V.N. Gaur)
Member (A)

(A.K. Bhardwaj)
Member (J)

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